

Constitution of Benches with effect from 23rd of March, 2015.

Sl. No.	Ct. No.	Name of Hon'ble Judges	Jurisdiction
1	C.J.'s Court	Hon'ble The Chief Justice Hon. Manoj Kumar Gupta, J.	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Public interest litigation (civil and criminal); ii. Special appeals from 1 January 2015; iii. Cases where the vires of Central or State legislation is challenged; iv. Applications under Article 228 of the Constitution of India; v. Environment matters, Tolls on river bridges in U.P. for orders, admission and hearing including bunch cases. vi. Infructuous cases Division Bench (Writ-C-II) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing. <p>Note:- Full Bench work shall be taken up as notified.</p>
		Friday Hon. The Chief Justice (At 3.45 P.M.)	Applications for expedited hearing.
2	37	Hon. Rakesh Tiwari, J. Hon. Mukhtar Ahmad, J.	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Writs relating to land acquisition matters; ii. Writs relating to disputes of street vendors/hawkers/implementation of 2009 policy; iii. Listed miscellaneous writs upto 31 December 2012 for orders, admission and hearing including bunch cases, commencing with the oldest.
3	36	Hon. Rajes Kumar, J. Hon. S.B. Singh, J.	Listed special appeals upto 31 December 2014 for orders, admission and hearing including bunch cases.
4	29	Hon. V.K. Shukla, J. Hon. H.G. Ramesh, J.	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Service writs including those involving Judicial Officers of District Judiciary and employees of High Court and District Courts for orders,

- admission and hearing including bunch cases.
- 5 10 Hon. Arun Tandon, J.
Hon. Dr. Satish Chandra, J.
- Fresh and listed:
- i. Tax writs, including for recovery of tax;
 - ii. Appeals and applications arising out of 'Direct' and 'Indirect' taxes;
 - iii. Tax references for orders, admission and hearing including bunch cases.
- 6 32 Hon. Tarun Agarwala, J.
Hon. Amar Singh Chauhan, J.
- Fresh and listed:
- i. Medical admission matters on priority basis;
 - ii. Writs relating to other recoveries including matters arising out of proceedings under Section 29 of the State Financial Corporation Act;
 - iii. Miscellaneous writs in relation to providing Gunner/Security (except civil matters relating to married couples seeking security);
 - iv. Miscellaneous Writs in relation to control orders from 1 January 2013 for orders, admission and hearing including bunch cases.
- 7 39 Hon. Dilip Gupta, J.
Hon. Vinod Kumar Misra, J.
- Fresh and listed:
- i. Miscellaneous writs (except Writs relating to providing Gunner/security and in relation to personal life and liberty) from 1 January 2013 for orders, admission and hearing including bunch cases.
- 8 3 Hon. Krishna Murari, J.
Hon. Pratyush Kumar, J.
- Fresh and listed F.A.F.O.s for orders, admission and hearing including bunch cases.
- 9 45 Hon. Ravindra Singh, J.
Hon. Raghvendra Kumar, J.
- Fresh and listed:
- i. Capital cases;
 - ii. Appeals and applications under Section 378 Cr.P.C.;
 - iii. Criminal appeals under Section 372 Cr.P.C. for orders, admission and hearing;

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| 10 42 | Hon. A.P. Sahi, J.
Hon. Vijay Lakshmi, J. | Fresh and listed: <ol style="list-style-type: none"> i. Cases under Prevention of Corruption Act, 1988; ii. Habeas corpus writs; iii. Criminal writs for orders, admission and hearing including bunch cases. |
| 11 21 | Hon. Vikram Nath, J.
Hon. Dinesh Gupta, J. | Fresh and listed: <ol style="list-style-type: none"> i. Writs relating to local bodies (including cooperative societies, other societies and corporations) from 1 January 2013; ii. Miscellaneous writs relating to urban ceiling from 1 January 2013; iii. Cases relating to mines and minerals for orders, admission and hearing including bunch cases |
| 12 34 | Hon. Sudhir Agarwal, J.
Hon. Shashi Kant, J.
<u>(Monday to Thursday)</u>

Hon. Sudhir Agarwal, J.
<u>On Friday:</u> | Fresh and listed: <ol style="list-style-type: none"> i. First Appeals; ii. Family Court appeals for orders, admission and hearing including bunch cases. i. Listed Criminal Revisions and criminal writ petitions where (i) the proceedings of the lower court have been stayed; or (ii) the record of the lower court has been summoned ii. Listed Civil revisions where (i) the proceedings of the lower court have been stayed; or (ii) the record of the lower court has been summoned for orders, admission and hearing |
| 13 35 | Hon. Bharati Sapru, J. | Fresh and listed: <ol style="list-style-type: none"> i. Tax and excise cases including central taxation; ii. All writs relating to Indian Stamp Act; iii. Cases under Section 11 of the Arbitration and Conciliation Act, 1996 for orders, admission and hearing including bunch cases. |
| 14 6 | Hon. Ran Vijai Singh, J. | Fresh and listed: <ol style="list-style-type: none"> i. Writs relating to U.P.Z.A. & L.R. Act and U.P. Land Revenue Act from 1 January 2009; ii. Writs arising out of the orders of Board of |

Revenue for orders, admission and hearing including bunch cases;

- iii. Infructuous' cases (writ-B) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.

15	1	Hon. Pankaj Mithal, J.	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Second appeals; ii. Criminal Revisions and criminal writ petitions where (i) the proceedings of the lower court have been stayed; or (ii) the record of the lower court has been summoned; iii. Civil revisions where (i) the proceedings of the lower court have been stayed; or (ii) the record of the lower court has been summoned.
16	46	Hon. A. K. Tripathi, J. Hon. P.K. Srivastava, J.	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Listed criminal appeals including criminal appeals under Section 376 I.P.C. from 1 January 1986 and all Supreme Court expedited criminal appeals for hearing ii. Specially assigned Division Bench criminal matters from day-to-day for orders, admission and hearing including bunch cases.
17	50	Hon. S.K. Gupta, J. Hon. Om Prakash-VII, J.	<ul style="list-style-type: none"> i. Listed criminal appeals including criminal appeals under Section 376 I.P.C upto 31 December 1985 for hearing; ii. Listed Criminal appeals in which accused persons are detained in jail irrespective of the year on priority basis for hearing.
18	40	Hon. B. K. Narayana, J. Hon. Mohd. Tahir, J.	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Criminal appeals where the accused has undergone more than half the sentence within the purview of Section 436A Cr.P.C. on priority basis for hearing; ii. Criminal appeals including those where record has been called for considering the application for bail; iii. Criminal appeals U/S 376 I.P.C. for orders and admission; iv. Criminal contempt matters;

- v. Criminal appeals arising from POTA;
- vi. Contempt appeals for orders, admission and hearing including bunch cases;
- vii. Specially assigned Division Bench criminal matters from day-to-day for orders, admission and hearing including bunch cases.

- 19 5 Hon. R.D. Khare, J. Fresh and listed:
- i. Civil contempt cases;
 - ii. Civil revisions including revisions arising out of orders passed under Section 25 of the Provincial Small Causes Court;
 - iii. Applications under Section 24 C.P.C.;
 - iv. F.A.F.O.s;
 - v. Infructuous civil revisions irrespective of the year from the list of cases notified in cause list as likely to be infructuous, for orders, admission and hearing.
- 20 4 Hon. Abhinava Upadhyaya, J. Fresh and listed service writs relating to educational institutions from 1 January 2012 for orders, admission and hearing including bunch cases.
- 21 49 Hon. N.A. Moonis, J.
- i. Fresh and listed criminal appeals under Section 376 I.P.C.;
 - ii. Listed minor bail applications (i.e. except under Sections 302, 396, 304, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C.) upto 31 July 2014;
 - iii. Oldest criminal revisions on priority basis for orders, admission and hearing including bunch cases.
- 22 52 Hon. V.P. Pathak, J. Fresh and listed:
- i. Appeals and applications under Section 378 Cr.P.C for orders and admission and hearing;
 - ii. Habeas corpus writs;
 - iii. N.D.P.S. Appeals;
 - iv. Listed criminal appeals (except criminal appeals under Section 376 I.P.C.) from 1 January 2000 to 31 December 2008;
 - v. Criminal appeals in which accused persons are detained in jail irrespective of the year on priority basis for hearing.

- vi. Oldest criminal revisions on priority basis for orders, admission and hearing including bunch cases;
- vii. Specially assigned Single Judge criminal matters from day to day for orders, admission and hearing including bunch cases.

23 59	Hon. P.K.S. Baghel, J.	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Service Writs relating to employees of High Court and District Judiciary for orders, admission and hearing including bunch cases. ii. Listed Service writs relating to government servants, educational institutions and local bodies including Corporations & Co-operative Societies from 1 January 2009 to 31 December 2011 for orders, admission and hearing; iii. Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
24 28	Hon. R.S.R. (Maurya), J.	<ul style="list-style-type: none"> i. Fresh and listed writs relating to consolidation matters from 1 January 1991 for orders, admission and hearing including bunch cases; ii. Infructuous cases (writ-B) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
25 58	Hon. B. Amit Sthalekar, J.	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Service writs relating to local bodies including corporations and co-operative Societies from 1 January 2012 for orders, admission and hearing including bunch cases; ii. Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
26 43	Hon. Pankaj Naqvi, J.	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Criminal appeals (except criminal appeals under Section 376 I.P.C.) from 1 January 2009;

- ii. Criminal revisions arising out of conviction from 1 August 2014;
- iii. Criminal writs relating to U.P. Control of Goondas Act after filing of appeal;
- iv. Defective criminal appeals (except criminal appeals u/s 376 I.P.C.) irrespective of the year for orders, admission and hearing including bunch cases;
- v. **Specially assigned Single Judge criminal matters from day to day.**

27 41 Hon. Manoj Misra, J.

Fresh and listed:

- i. Matters under Sections 482 & 483 Cr.P.C., criminal revisions and criminal writs arising out of State Cases (except complaint cases) from 1 August 2014 on priority basis;
- ii. All listed matters under Sections 482 & 483 Cr.P.C. from 1 January 2013 to 31 July 2014 for orders;
- iii. Listed cases relating to murder, rape, dacoity and kidnapping in which investigation or the proceedings of trial court have been stayed for orders, admission and hearing including bunch cases.
- iv. **Specially assigned Single Judge criminal matters from day to day.**

28 54 Hon. Ramesh Sinha, J.

Fresh and listed:

- i. Major bail applications (under Sections 302, 396, 304, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C.) from 1 August 2014 for orders;
- ii. Specially assigned Single Judge criminal matters from day to day.

29 27 Hon. Sunita Agarwal, J.

Fresh and listed:

- i. Miscellaneous writs (**except Writs arising out of suits and educational institutions**) from 1 January, 2009;
- ii. Listed miscellaneous writs from 2006 to 2008 for orders, admission and hearing including bunch cases;

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| 30 25 | Hon. Anil Kumar Sharma, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Criminal appeals under Section 372 Cr.P.C.; ii. Applications under Section 407 Cr.P.C.; iii. Listed criminal appeals (except criminal appeals under Section 376 I.P.C.) upto 31 December 1999 for orders and admission and hearing; iv. All listed Criminal writs upto 31 July 2014 for orders, admission and hearing including bunch cases; v. Infructuous criminal writs irrespective of the year from the list of cases notified in cause list as likely to be infructuous, for orders, admission and hearing. vi. Specially assigned Single Judge criminal matters from day to day; |
| 31 53 | Hon. Bharat Bhushan, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Matters under Sections 482 & 483 Cr.P.C., Criminal Revisions and Criminal Writs relating to complaint cases from 1 August 2014; ii. Listed cases relating to murder, rape, dacoity and kidnapping in which Investigation or the proceedings of trial court have been stayed for orders, admission and hearing including bunch cases; iii. Specially assigned Single Judge criminal matters from day to day. |
| 32 47 | Hon. Bachchoo Lal, J. | <ul style="list-style-type: none"> i. Fresh and listed cases under Prevention of Corruption Act, 1988 for orders, admission and hearing; ii. Listed major bail applications (under Sections 302, 396, 304, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C.) upto 31 July 2014 for orders. iii. Specially assigned Single Judge criminal matters from day to day; |
| 33 7 | Hon. S.P. Kesarwani, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Matters under Industrial Disputes Act; ii. Matters under all labour law enactments from 1 January 2009 for orders, admission and hearing; iii. Infructuous cases (writ-C) and all service writs |

irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.

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| 34 48 | Hon. Vipin Sinha, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Criminal revisions, Applications under Sections 482 & 483 Cr.P.C. and criminal writs arising out of proceedings under Sections 110, 107/116, 125, 128, 133, 145, 146 and 156 (3) Cr.P.C. from 1 August 2014; ii. Listed matters under Sections 482 & 483 Cr.P.C. from 1 January 2007 to 31 December 2009 for orders, admission and hearing including bunch cases; iii. Specially assigned Single Judge criminal matters from day to day; |
| 35 51 | Hon. K.N. Bajpayee, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Minor bail applications (i.e, except under Sections 302, 396, 304, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C.) from 1 August 2014 for orders; ii. Specially assigned Single Judge criminal matters from day to day; |
| 36 18 | Hon. Anjani Kumar Mishra, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Fresh and listed writs relating to ceiling matters; ii. Testamentary matters; iii. Listed writs relating to consolidation matters upto 31 December 1990 for orders, admission and hearing including bunch cases; iv. Infructuous cases (writ-B) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing. |
| 37 26 | Hon. M.C. Tripathi, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Matrimonial matters; ii. Civil matters relating to married couples seeking security; iii. Listed Service writs relating to government servants, educational institutions and local bodies including Corporations & Co-operative Societies upto 31.12.2008 for orders, |

admission and hearing;

- iv. Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.

38 30 Hon. Suneet Kumar, J.

Fresh and listed:

- i. Rent control writs including writs arising out of orders passed under Section 25 of the Provincial Small Causes Court;
- ii. First appeals;
- iii. Listed Miscellaneous writs from 1 January 2001 to 31 December 2005 for orders, admission and hearing including bunch cases;
- iv. Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.

39 33 Hon. V. K. Birla, J.

Fresh and listed:

- i. Service writs relating to government servants from 1 January 2012 for orders, admission and hearing;
- ii. Infructuous' cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.

40 2 Hon. Ashwani Kumar Mishra, J.

Fresh and listed:

- i. Writs arising out of Suits from 1 January, 2009;
- ii. Writs under Article 227 of the Constitution of India for orders, admission and hearing;
- iii. Listed Miscellaneous writs upto 31 December 2000 for orders, admission and hearing including bunch cases;
- iv. Infructuous cases (writ-C) and all Service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.

- 41 44 Hon. Ranjana Pandya, J.
- i. Listed matters under Sections 482 & 483 Cr.P.C. from 1 January 2010 to 31 December 2012 on priority basis;
 - ii. Listed cases relating to murder, rape, dacoity and kidnapping in which investigation or the proceedings of trial court have been stayed for orders, admission and hearing including bunch cases.
 - iii. Listed criminal revisions upto 31 December 2005 on priority basis for orders, admission and hearing including bunch cases;
 - iv. Infructuous criminal revisions irrespective of the year from the list of cases notified in cause list as likely to be infructuous, for orders, admission and hearing.
- 42 22 Hon. Arvind Kumar Mishra, J.
- i. All listed matters under Sections 482 & 483 Cr.P.C. upto the year 2006;
 - ii. All listed criminal revisions from 1 January 2006 to 31 July 2014;
 - iii. Listed cases relating to murder, rape, dacoity and kidnapping in which Investigation or the proceedings of trial court have been stayed for orders, admission and hearing including bunch cases.
- 43 55 Hon. Harsh Kumar, J.
- Fresh and listed:
- i. Bail applications relating to offences under Sections 304B, 354, 354-A, 354-B, 354-C, 354-D, 498-A I.P.C and Section 3/4 of the Dowry Prohibition Act, other than major and minor bail applications assigned to other courts;
 - ii. Single judge criminal appeals where the accused has undergone more than half the sentence within the purview of Section 436A Cr.P.C. on priority basis for hearing;
 - iii. Infructuous matters under section 482 and 483 Cr.P.C. irrespective of the year from the list of cases notified in cause list as likely to

be infructuous, for orders, admission and hearing;

iv. Specially assigned Single Judge criminal matters from day to day.

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| 44 38 | Hon. Yashwant Varma, J. | <p>Fresh and listed-</p> <ul style="list-style-type: none"> i. Company cases; ii. Writ petitions arising out of the orders of BIFR and AAIFR; iii. Educational matters including society matters with regard to educational institutions from 1 January 2009 for orders, admission and hearing including bunch cases. |
| 45 23 | Hon. Shashi Kant, J.
(<u>On Friday</u>) | <p>Infructuous criminal revisions irrespective of the year from the list of cases notified in cause list as likely to be infructuous, for orders, admission and hearing.</p> |

Note:-The administrative order dated 16.12.2013 regarding part heard and tied up cases will continue in operation.

CHIEF JUSTICE
17.03.2015